S.O. 3111(E).—In exercise of the powers conferred by sub-sections (2) and (3) of Section 5A read with Section 63 of the Wild Life (Protection) Act, 1972 (53 of 1972) the Central Government hereby makes the following amendments in the National Board for Wild Life Rules, 2003, namely:—

In the National Board for Wild Life Rules, 2003, in rule 3, for sub-rule (2), the following sub-rule shall be substituted; namely:—

“(2) The term of office of a member referred to in sub-rule (4), other then those who are members, ex-officio, shall be for a period of three years from the date of his nomination or till such period his successor is nominated, as may be approved by the Chairperson.”

[F. No. 6-176/2014 WL]

Dr. S. S. GARBYAL, Director General of Forests and Spl. Secy. and Director, Wildlife Preservation

Note: The principal notification was published in the Gazette of India, Part II, Section 3, Sub-section (ii), Extraordinary vide number S.O. 1092 (E), dated the 22nd September, 2003.